

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

23.03.2015

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LOK SABHA

Tuesday, 4th December, 1956.

The Lok Sabha met at Eleven of the Clock.

(MR. DEPUTY-SPEAKER in the Chair)

QUESTIONS AND ANSWERS

(See Part I)

12.03 hrs.

PAPER LAID ON THE TABLE

HIGH COURT JUDGES (PART A STATES) TRAVELLING ALLOWANCE RULES

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954, a copy of the High Court Judges (Part A States) Travelling Allowance Rules, 1956, published in the Ministry of Home Affairs Notification No. S.R.O. 2401, dated the 27th October 1956. [Placed in Library. See No. S-512/56.]

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE.

EIGHTEENTH REPORT

Shri Altekar (North Satara): I beg to move:

"That this House agrees with the Eighteenth Report of the Committee on Absence of Members from the Sittings of the House presented to the House on the 3rd December, 1956".

508 L.S.D.—1.

Normally, when a report of the Committee on Absence of Members from the Sittings of the House is presented, the Chair ascertains the pleasure of the House by putting the question from the Chair. Now, I am coming with this Motion at this time because the Committee has recommended leave for 6 Members of the House and has not recommended leave in the case of Shri Sibnarayan Singh Mahapatra.

The circumstances of this case are that this hon. Member was granted leave by this House from time to time for long periods, amounting in all to 484 days upto 7-3-56. On 5th April 1956, the Member sent an application and asked for leave from the 8th March 1956 to the end of the Twelfth Session, that is, for 83 days, adding the ground "marriage in the family". The Committee in its sitting on the 3rd of May 1956, felt that marriage in the family was too vague a reason and not sufficient ground for granting such a leave, and asked the hon. Member's explanation of the ground. The letter was sent on the 10th May 1956. Reminders were sent on the 17th May, 3rd July and 13th July 1956, but no reply was given by the hon. Member.

At its meeting held on the 25th July 1956, the Committee considered the case and thought that the fact should be brought pointedly to the notice of the hon. Member that if he continued to remain absent for more than 60 days together, his seat was liable to be declared vacant by this House, and that he should give proper reasons. This is stated in the Report itself. Several reminders were given, but no reply was sent by him.